COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 197 OF 2015 & IA NO. 562 OF 2018

Dated: <u>15th May, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sree Rayalaseema Alkalies & Allied Chemicals Ltd. Vs. Karnataka Electricity Regulatory Commission & Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Anantha Narayana M.	G.	
Counsel for the Respondent(s)	:	Ms. Pratiksha Mishra for R-2,4 & 6		
		Mr. Ashok Bannidinni for I	R-5	

<u>ORDER</u>

IA NO. 562 OF 2018 (Appl. for Amendment)

The instant application filed by the Appellant for amendment of the cause title. The counsel appearing for the Appellant submitted that in the light of the statement made and for the reasons stated in the application, same may kindly be accepted and Appellant may be permitted to amend the cause title as prayed for in the application.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made in the application and for the reasons stated therein, same is accepted and IA, being IA No. 562 of 2018 is allowed.

Learned counsel appearing for the Appellant is permitted to carry out necessary corrections in the cause title and further directed to file the amended cause title immediately.

With these observations, the instant application, being IA No. 562 of 2018 filed by the Appellant, stands disposed of.

List this matter on <u>17.07.2018</u> as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member